set-out for them in the Exim Policy as well as in their respective Articles of Association.

Poverty among Beedi Workers in Andhra Pradesh

1878. SHRI MOHAN BASU: Will the Minister of LABOUR be pleased to state:

(a) whether Government has done any survey of the poverty amongst beedi workers in Chittoor District of Andhra Pradesh;

(b) whether it is a fact that there is a large sector of unorganised beedi workers in some parts of Andhra Pradesh; and

(c) how Government propose to ensure that welfare schemes reach the un-organised beedi workers?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) (a) No, Sir.

(b) and (c) The approximate number of beedi workers in Andhra Pradesh is 6.25 lakhs and they are being provided with various welfare facilities such as education, housing, medical and recreation under the Beedi Workers Welfare Fund Act, 1976.

Migration of Labourers from Orissa to Delhi

1879. SHRI SARADA MOHANTY: Will the Minister of LABOUR be pleased to state:

(a) whether some construction companies in Delhi have engaged migrant workers from Orissa;

(b) if so, the details of those construction companies;

(c) whether M/s. Continental Construction Company is one of those private companies where migrant workers from Orissa are employed at a cheap rate;

(d) whether the company has also been engaged in malpractice and deputing these migrant workers from Orissa to Shimla Uttar Kashi and several other construction sites where they have not been paid minimum wages and other facilities which are required to be paid to those workers; and

(e) if so, the action initiated against those workers?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Maintenance of RE Accounts in Council for Indian School Certificate Examination

1880. SHRI V. GOPALSAMY: Will the

Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Council for Indian School Certificate Examinations has approached the appropriate authorities under Employees Provident Fund and Miscellaneous Provisions Act for action against concerned officials of the Council for their failures to maintain PF accounts;

(b) if so, when and how many complaints/ letters were received and action taken on each of them;

(c)how much money the Council has deposit with the PF authorities so far;

(d) how many documents have been submitted to the PF authorities by the Council alongwith details thereof indicating whether these are in order; and

(e) how many more documents are to be submitted by the Council and by when these documents are expected to be submitted?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) and (b) There complaints dated 8.8.94, 24.8.94 and 7.,3.95 alleging P.F. irregularities were received from the Council for Indian School Certificate Examination, Mazdoor Sabha. The matter raised in the complaints has been investigated by a Special Squad of the EPF Organisation. There is no irregularity or violation of serious nature as alleged in the complaint.

(c)Rs. 21,47,467.65

(d) The Forms 5A, 9A, 3A & 6A submitted by the establishment have been found in order. (e) Nil.

संसद सदस्य स्थानीय क्षेत्र विकास योजनाके अंतर्गत असंतोषजनक कार्य के संबंध में कार्यवाही

1881.श्री राम देव भंडारी: क्या योजना और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कोई सांसद संसद सदस्यों की स्थानीय क्षेत्र विकास योजनाओं के कार्यान्वयन के लिये काम कराने हेतु किसी निर्दिष्ट सरकारी एजेंसी के बारे में सुझाव दे सकता हैं;